

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 1096 OF 2024

IN THE MATTER OF:

Chandra Shekhar Gupta

..... Applicant

Versus

State of Uttar Pradesh & Ors.

.....Respondent(s)

INDEX

Sr. No.	Particulars	Page No.
1.	Reply Affidavit on behalf of Meerut Development Authority i.e, Respondent No. 3 in compliance to Hon'ble NGT, PB order dated 29.01.2025, in OA No. 1096/2024.	1-18
2.	Annexure- 1 Copy of Layout Map of Mangatpuram Colony (Layout No. 146 dated 02.05.1989)	19
3.	Annexure- 2 Copy of Final Demolition Orders dated 19.09.2024	20
4.	Annexure- 3 Copy of Joint Inspection Report of Mangatpuram Colony Park dated 25.02.2025	21
5.	Annexure-4 Copy of Photographs of Mangatpuram Park Site from Inspection on 25.02.2025	22-25

Place: New Delhi
Dated: 08.05.2025

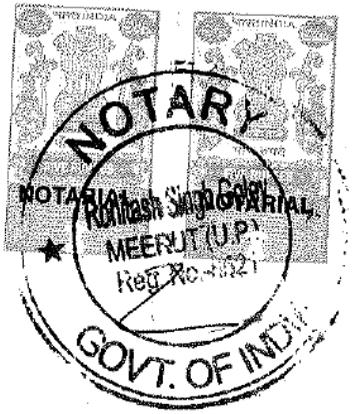
Filed by

Srinivas Vishven

Adv. Srinivas Vishven
J-29, First Floor,
Jangpura Extension,
New Delhi-110048
+91 9415149959
srinivas@svlawchambers.in

(On behalf of Meerut Development Authority)

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 1096 OF 2024**



IN THE MATTER OF:

Shandra Shekhar Gupta

... Applicant

Vs.

State of Uttar Pradesh & Ors.

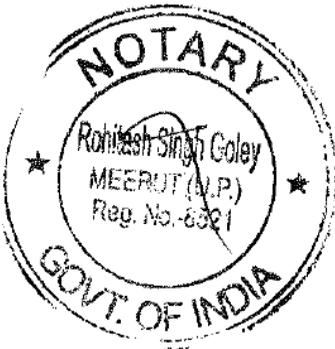
... Respondents

ACTION TAKEN REPORT ON BEHALF OF MEERUT DEVELOPMENT

AUTHORITY

MOST RESPECTFULLY SHEWETH:

I, Sanjay Kumar Meena aged about 29 Years, presently holding the post of Vice Chairman, Meerut Development Authority, having my office at Meerut Development Authority, Meerut, Uttar Pradesh, the deponent, do hereby solemnly affirm and state as under:



1. PRELIMINARY SUBMISSIONS

- 1.1 The present affidavit is filed in continuation of the earlier Reply Affidavit dated 07.01.2025 and pursuant to the directions contained in the order dated 29.01.2025 passed by this Hon'ble Tribunal in the above-captioned matter. The said order required the answering Respondent to permit the Applicant to access Mangatpuram Park for on-site verification, to facilitate a joint inspection in the presence of the Applicant, to consider the disclosures made in the Applicant's affidavits dated 02.01.2025 and 22.01.2025, and to file a further affidavit in compliance thereof.
- 1.2 The answering Respondent submits that it has complied in full with the directions issued by the Hon'ble Tribunal and has conducted a joint inspection at the Mangatpuram Park site, which was duly attended by relevant officials and the Applicant himself. The site inspection was documented, geo-tagged, and photographed in the presence of independent officials and field staff.
- 1.3 It is submitted that the answering Respondent has not indulged in any act of suppression, collusion, or concealment. On the contrary, MDA has acted with full diligence and transparency, consistent with its legal mandate and its duty to protect public spaces and prevent unauthorized encroachments.

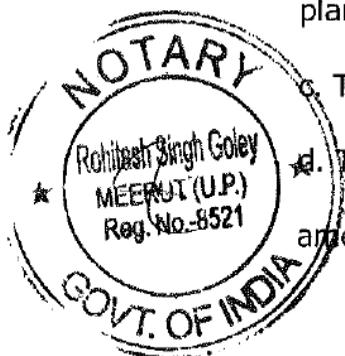


- 1.4 The affidavit now proceeds to present the statutory background, factual chronology, responses to allegations, and a comprehensive status report on the two park sites: Jagannath Puri Park (Park 1) and Mangatpuram Colony Park (Park 2), in fulfillment of the directions of the Hon'ble Tribunal.

2. LEGAL FRAMEWORK AND MANDATE OF THE MEERUT

DEVELOPMENT AUTHORITY

- 2.1 The Meerut Development Authority ("MDA") is a statutory body constituted under Section 3 of the Uttar Pradesh Urban Planning and Development Act, 1973 (hereinafter referred to as "the Act"), with the object of promoting planned development of the notified urban area within the city of Meerut and its surroundings.
- 2.2 Under the provisions of Section 8 of the said Act, MDA is empowered and obligated to carry out the following essential functions:
- a. To prepare Master Plans and Zonal Development Plans in accordance with prescribed norms;
 - b. To regulate development in conformity with the approved plans and enforce zoning restrictions;
 - c. To monitor and prevent unauthorized constructions;
 - d. To protect and preserve public land earmarked for civic amenities such as parks, green belts, roads, and open spaces;



e. To undertake demolition and restoration in cases of unauthorized occupation or misuse.

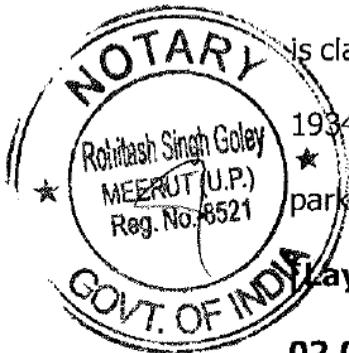
2.3 That MDA functions under the administrative supervision of the State Government and is also bound by national environmental objectives and urban planning policies. It acts in consonance with the constitutional obligation under Article 48A which mandates the State to protect and improve the environment and to safeguard the forests and wildlife of the country, and Article 51A(g), which casts a fundamental duty upon every citizen to protect and improve the natural environment.

2.4 That the city of Meerut has an approved Master Plan prepared under Section 9 of the Act. The said plan, along with the sanctioned layout plans of various colonies, forms the foundational zoning document that demarcates areas for different land uses, including residential, commercial, institutional, industrial, and recreational (parks and green belts).

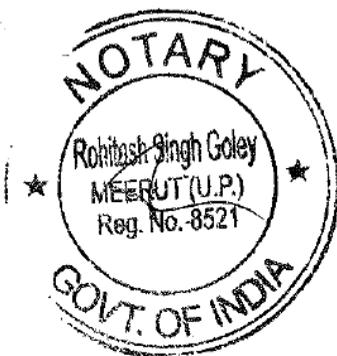
2.5 As per the Master Plan and Layout Plan No. 146 dated 02.05.1989 (for Mangatpuram Colony), the land identified as Mangatpuram Colony Park

is classified as "Park/Open Space." Similarly, Khasra Nos. 1938/1, 1938/2, 1934/1, and 1931/1 within Jagannath Puri Colony are earmarked for parkland, and any construction on such land is impermissible in law.

Layout Map of Mangatpuram Colony (Layout No. 146 dated 02.05.1989) Here in Annexed as Annexure No.-1]



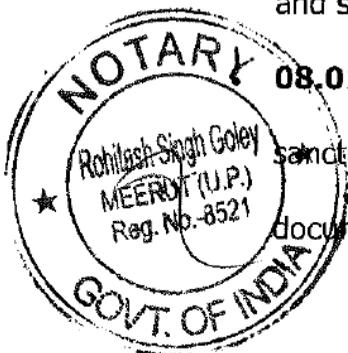
- 2.6 That the Act provides powers to the Authority for enforcement of violations. Section 26 authorizes MDA to issue stop-work notices; Section 27 empowers it to pass demolition orders; and Section 28 provides for eviction of unauthorized occupants and recovery of possession. These sections have been scrupulously invoked by the Authority in the present matter.
- 2.7 That it is further submitted that as a custodian of public interest and environmental stewardship, MDA bears a heightened responsibility to prevent the conversion of green zones for private benefit. Encroachments upon parkland not only violate planning statutes but also erode the environmental and social fabric of urban neighborhoods.
- 2.8 That thus, any allegation of inaction, misrepresentation, or dereliction on part of the MDA must be viewed against the demonstrable background of legal compliance, multiple enforcement actions, and transparency as shown in its demolition drives, layout verification, and open inspections.



3. FACTUAL BACKGROUND AND ACTIONS TAKEN: PARK 1 –

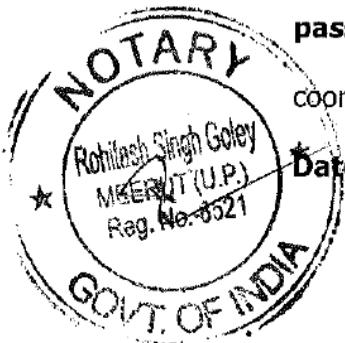
JAGANNATH PURI PARK

- 3.1 The land designated as Jagannath Puri Park (hereinafter "**Park 1**") is situated behind Bahadur Motor in Transport Nagar, Meerut. As per the Master Plan and sanctioned layout of the colony, the land comprising Khasra Nos. 1938/1, 1938/2, 1934/1, and 1931/1 has been unequivocally demarcated as a public park.
- 3.2 Complaints regarding encroachment over this parkland began surfacing in the latter half of 2019. Upon receipt of these complaints, the MDA initiated a detailed field inquiry through its enforcement wing and planning department.
- 3.3 The findings revealed that certain individuals had undertaken unauthorized residential constructions and compound wall extensions that encroached upon the park area. Accordingly, the following timeline of official action ensued:
- **27.12.2019:** Show Cause Notices were issued under Sections 26, 27, and 28 of the Act to the identified encroachers, calling for explanation and submission of any lawful approval.
 - **08.01.2020 & 09.10.2020:** Follow-up notices were issued seeking sanctioned building plans or land use change documentation. No documentary justification was provided.



- **04.11.2020:** Demolition Orders were passed by MDA under Section 27(1) of the Act after observing procedural safeguards.
- 3.4 The demolition orders were challenged by the affected individuals in appeals before the Commissioner, Meerut Division, who by order dated **07.04.2021**, partially allowed the appeal by directing the MDA to explore the possibility of regularization.
- 3.5 Thereafter, the Authority evaluated the land use, colony layout, and legal feasibility. It was concluded that since the encroached land fell entirely within the public park zone, regularization would amount to illegal conversion of designated green space. Consequently, MDA issued a formal **rejection of the regularization proposal on 07.02.2022**.
- 3.6 In light of the finality of rejection, MDA passed fresh **demolition orders on 15.03.2022**, and initiated legal recovery and eviction process.
- 3.7 Between April 2022 and June 2023, certain encroachers filed **writ petitions before the Hon'ble High Court of Judicature at Allahabad** (Writ-C Nos. 9629/2022, 16269/2022, and 20295/2022). All petitions were dismissed after hearing, with no relief granted to the petitioners.
- 3.8 Upon culmination of the legal proceedings, **final demolition orders were passed on 19.09.2024**. MDA organized necessary administrative and police coordination and scheduled the enforcement action. **[final demolition orders**

Dated 19.09.2024, Here in Annexed as Annexure No.-2]



3.9 **On 04.01.2025**, MDA, assisted by police forces, carried out a comprehensive demolition drive and removed all unauthorized structures from the park. This action was documented through photographs, video recording, and field reports. The photographs were geo-tagged and appended as **Annexure-13** to the earlier Reply Affidavit dated 07/01/2025.

3.10 That the site was cleared of all constructions, and the land was restored to its original green space status. No residual encroachment remains as of the date of filing this affidavit.

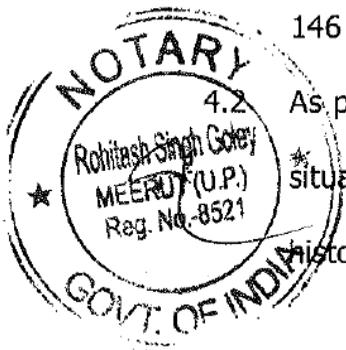
3.11 That the entire process was conducted transparently, lawfully, and after affording adequate opportunity to the concerned parties. The demolition was not only legally justified but environmentally essential, given the urban pressure on open green spaces.

4. FACTUAL BACKGROUND AND ACTIONS TAKEN: PARK 2 –

MANGATPURAM COLONY PARK

4.1 The land identified as Mangatpuram Colony Park (hereinafter "**Park 2**") is located behind Gopal Gaushala along Delhi Road in Meerut, and falls within a sanctioned residential layout approved under Layout Map No. 146 dated 02.05.1989.

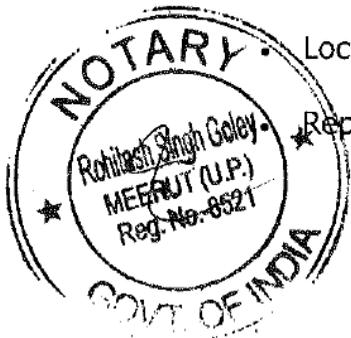
4.2 As per the said layout, Park 2 is earmarked as "Park/Open Space." It is situated within Block D of the Mangatpuram residential colony and has historically remained designated for public recreational purposes.



- 4.3 In the earlier affidavit filed by MDA on 07.01.2025, it was submitted that upon internal inspection of Park 2, **no encroachments or illegal structures** were found within the boundaries of the land demarcated as a park.
- 4.4 However, in the Applicant's affidavit dated **02.01.2025**, certain named individuals were alleged to be occupying park land in Block D of Mangatpuram Colony. Further, in the affidavit dated **22.01.2025**, it was claimed that MDA had filed misleading photographic evidence and was complicit in shielding the encroachers.
- 4.5 The Hon'ble Tribunal, vide order dated **29.01.2025**, directed that the Applicant be permitted to access the site for personal verification and that a **joint inspection** be conducted by MDA officials in the Applicant's presence to ascertain the true state of the park.
- 4.7 In full compliance with this direction, MDA organized a joint inspection on **25.02.2025**. [Copy of Joint Inspection Report of Mangatpuram Colony Park dated 25.02.2025] **Here in Annexed as Annexure No.-3**

The inspection was attended by:

- Shri Chandra Shekhar Gupta (Applicant);
- The Planning Officer and Survey Officer of MDA;
- Local Law Enforcement Officers for transparency and security;
- Representatives from the Residents' Welfare Association.



4.7. The inspection involved:

- Verification of physical boundaries as per sanctioned Layout Map No. 146;
- On-site measurement and visual examination;
- Geo-tagged photography and video recording.

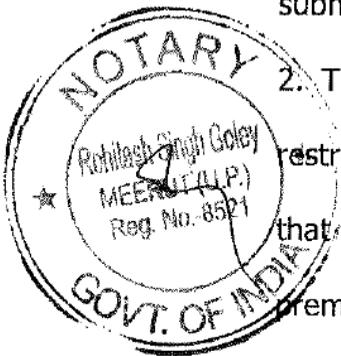
4.8 **Findings of the inspection** are as follows:

- The entire plot demarcated as Park 2 was **open, unfenced, and unbuilt**.
- No permanent or semi-permanent structures were found within the designated boundaries of the park.
- The individuals named in the affidavit were found to be residing **adjacent to** the park land, and not on it.
- There were no compound walls, sheds, or storage units encroaching upon the park area.

4.9 The claim that MDA submitted photographs of a different park was conclusively disproved, as the submitted photographs were **geo-tagged** precisely with the location of Mangatpuram Colony Park.

4.10 As regards the allegation of **obstruction of access**, it is respectfully submitted that MDA does not maintain any gate or perimeter around Park

2. The park is freely accessible and open to residents. No directive restricting access was ever issued by MDA. Furthermore, the very fact that the Applicant participated in the inspection and moved about the premises freely falsifies the claim of being denied entry. [Geo-tagged



Photographs of Mangatpuram Park Site from Inspection on 25.02.2025]

Here in Annexed as Annexure No.-4

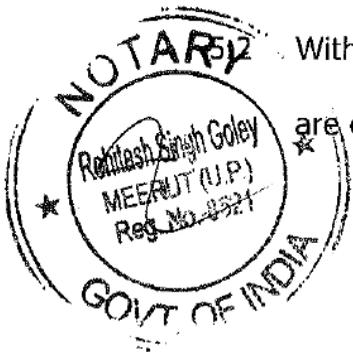
- 4.11 The answering Respondent therefore respectfully submits that all allegations made against MDA in regard to Mangatpuram Colony Park are **factually incorrect, misleading, and unsupported by any credible evidence.**
- 4.12 It is reiterated that the park continues to exist in its intended condition and remains publicly accessible for recreational purposes.

5. RESPONSE TO SPECIFIC ALLEGATIONS IN APPLICANT'S

AFFIDAVITS DATED 02.01.2025 AND 22.01.2025

- 5.1 The answering Respondent has carefully perused the two affidavits submitted by the Applicant, namely:
- Affidavit dated **02.01.2025**, wherein allegations were raised regarding specific encroachments by named individuals within Block D of Mangatpuram Colony, and
 - Affidavit dated **22.01.2025**, wherein accusations were made against the answering Respondent of submitting misleading photographs, misrepresenting facts before this Hon'ble Tribunal, and colluding with encroachers.

With utmost respect, it is submitted that both sets of allegations are **entirely devoid of merit**, and not substantiated by any admissible



evidence. The allegations appear speculative, accusatory, and based upon hearsay rather than verifiable documentation.

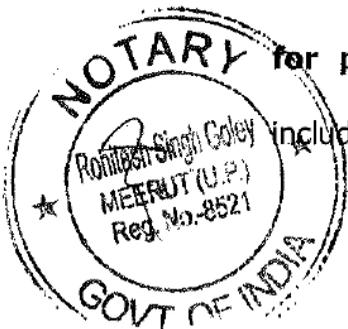
5.3. Reply to Affidavit dated 02.01.2025

5.3.1 In the affidavit dated 02.01.2025, the Applicant made a categorical allegation that encroachments have taken place over Mangatpuram Colony Park (Park 2), specifically naming several individuals said to have encroached upon the parkland.

5.3.2 In this regard, the answering Respondent conducted both independent Inspection and joint inspection (as already elaborated in Part 4). These inspections reveal that:

- The named individuals reside in houses located **along the periphery** of the park but **outside the designated park boundary**;
- No part of their dwelling or compound extends into the land demarcated as a public park under Layout Map No. 146;
- No new construction, extension, fencing, or encroachment attributable to any of the named individuals was observed.

5.3.3 The field report further indicates that the park remains **open, unused** for private purposes, and accessible to the general public, including morning walkers, children, and residents.



5.3.4 The Applicant has not filed any official measurement, sale deed, land mutation document, or government layout to establish his claim of encroachment.

5.4. Reply to Affidavit dated 22.01.2025

5.4.1 The second affidavit, dated 22.01.2025, contains sweeping allegations of:

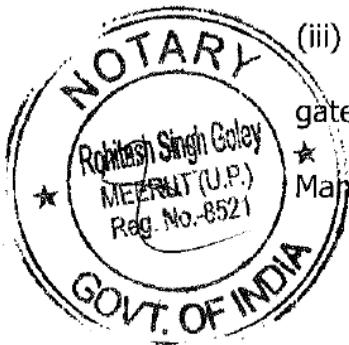
- MDA having filed incorrect or substituted photographs of a different site;
- Collusion with encroachers; and
- Obstructing the Applicant from entering Mangatpuram Park.

5.4.2 In reply, it is respectfully submitted that:

(i) The photographs submitted by MDA were duly obtained during field inspection, **geo-tagged**, and drawn from the very location of Park 2. The GPS coordinates, and visual contours corroborate that the images belong to the said park alone.

(ii) The allegation of submitting photographs of another park is baseless. No motive exists for such substitution, and the record is fully supported by layout verification.

(iii) MDA officials do not restrict or regulate entry into parks. No barrier, gate, or access control mechanism is maintained by the Authority at Mangatpuram Park. The park is **freely accessible**.



(iv) The Applicant was **physically present** during the joint inspection conducted on 25.02.2025 and no hindrance to movement was observed or reported at the time. This defeats his allegation of being denied access.

5.4.3. The accusations of collusion and concealment appear **motivated**, and perhaps intended to shift the burden of proof or prolong the present litigation.

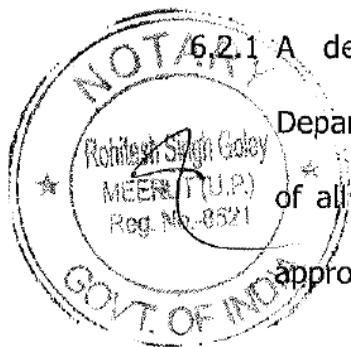
5.4.4 The answering Respondent reiterates that its conduct has been **lawful, transparent, and accountable** at every stage, and it has taken all steps within its statutory power to comply with the Hon'ble Tribunal's orders in letter and spirit.

6. MONITORING, RESTORATION, AND FUTURE SAFEGUARDS

6.1 The answering Respondent, in view of its statutory obligations under the Uttar Pradesh Urban Planning and Development Act, 1973 and its public duty to safeguard open spaces, has adopted a proactive approach toward **protection, restoration, and long-term monitoring** of public parks including Jagannath Puri Park and Mangatpura Colony Park.

6.2. Measures Undertaken for Monitoring

6.2.1 A dedicated **Zonal Inspection Team** under the Town Planning Department has been tasked with carrying out regular field inspections of all areas designated as "Park/Open Space" in the Master Plan and approved layouts.



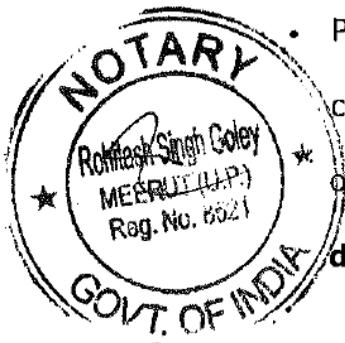
6.2.2 Inspections are scheduled **on a monthly basis** and include photographic documentation and field notes. Reports are submitted to the Vice Chairman's office for review and immediate action, if needed.

6.2.3 In cases of unauthorized development, field inspectors are mandated to submit preliminary encroachment reports, based on which showcause notices under Section 26 of the Act are issued without delay.

7. CONCLUDING SUBMISSIONS AND PRAYER

7.1. In light of the foregoing submissions, the answering Respondent most respectfully reiterates that:

- It has complied in full with the directions issued by this Hon'ble Tribunal vide order dated **29.01.2025**;
- A **joint inspection** of Mangatpuram Colony Park (Park 2) has been duly conducted in the presence of the Applicant and independent officials;
- The inspection revealed **no encroachment** on the park land, and the allegations made in the affidavits dated **02.01.2025** and **22.01.2025** stand refuted by verified findings and photographic evidence;
- Park 1 (Jagannath Puri) has already been cleared of all unauthorized constructions via lawful demolition executed on **04.01.2025** following legal proceedings culminating in the **final demolition order dated 19.09.2024**;



- Monitoring, inspection, public grievance handling, and citizen participation mechanisms have been activated and institutionalized to ensure long-term compliance with zoning regulations and environmental norms.

7.2 The answering Respondent respectfully submits that the allegations of inaction, suppression, or complicity attributed to MDA in the Applicant's affidavits are **factually inaccurate, legally untenable, and unsupported by material evidence.**

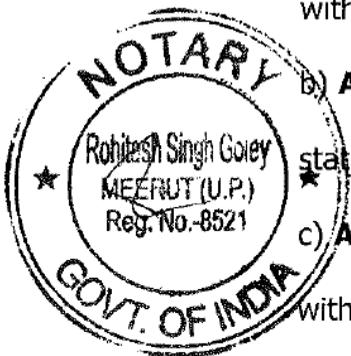
7.3 The MDA has acted at every stage within the framework of law, supported by documentary records, field reports, and internal approvals. Its conduct has remained consistent with the objectives of the Uttar Pradesh Urban Planning and Development Act, 1973 and with the Hon'ble Tribunal's orders.

7.4 In conclusion, the answering Respondent humbly prays that this Hon'ble Tribunal may be pleased to:

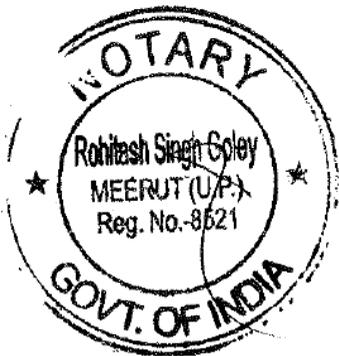
a) **Take on record** the present reply affidavit filed in faithful compliance with the Hon'ble Tribunal's order dated 29.01.2025;

b) **Accept the findings** of the joint inspection of Park 2 and the final status report confirming absence of encroachments;

c) **Acknowledge the full compliance** of the answering Respondent with previous directions relating to Park 1, including the execution of demolition orders and initiation of restoration;



- d) **Hold that no further action is warranted** against the answering Respondent on the basis of allegations found to be unsubstantiated;
- e) **Pass such other and further orders** as may be deemed just, proper, and in the interest of justice, environmental conservation, and lawful urban governance.



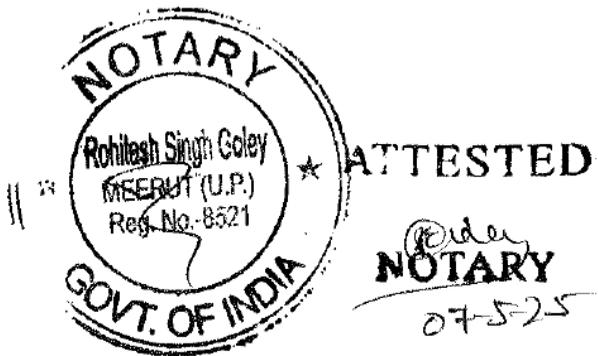
[Handwritten Signature]
DEPONENT
07/05/2015

VERIFICATION

Verified at Meerut on this _____ day of May 2025, that the contents of this Affidavit from Paragraph to Paragraph are true and correct to the best of my knowledge, belief and based on official records. No part of it is false and nothing material has been concealed therefrom.

I, Sanjay Kumar Meena, the deponent above-named, do hereby verify that the contents of this affidavit from Paragraph to Paragraph are true and correct to the best of my knowledge, belief, and based on official records. Nothing material has been concealed therefrom.

Sanjay
DEPONENT
 07/05/25



श्री. वि. का. प्र. वि. का. प्र.
 श्री. वि. का. प्र. वि. का. प्र.
 श्री. वि. का. प्र. वि. का. प्र.
 श्री. वि. का. प्र. वि. का. प्र.

STATEMENT OF WORKS
 TOTAL AREA OF SITE PER PERMITS NO. 202/21/25
 TOTAL AREA OF SITE PER PERMITS NO. 202/21/25
 TOTAL AREA OF SITE PER PERMITS NO. 202/21/25
 TOTAL AREA OF SITE PER PERMITS NO. 202/21/25

PROVISIONAL CITY PLAN OF
 MANGALURU
 PROVISIONAL CITY PLAN OF
 MANGALURU
 ON PLOT NO. 202/21/25
 OF HAFIZABAD MANGALURU DISTRICT
 SCALE = 1"=50'

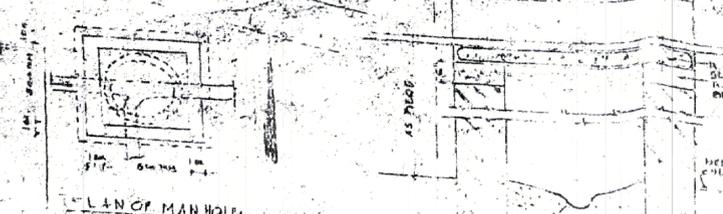
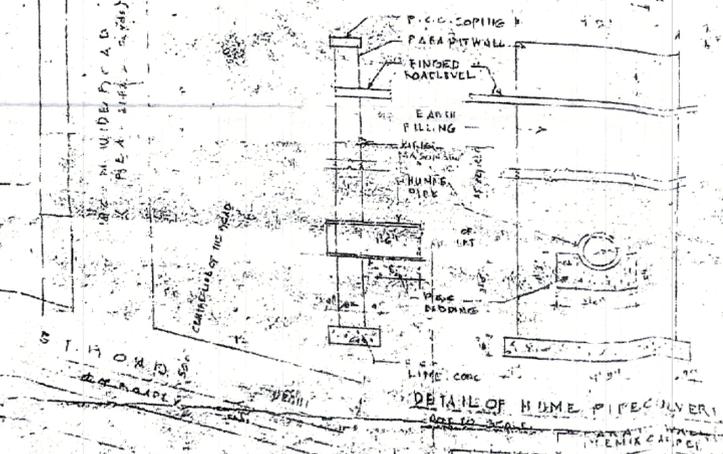
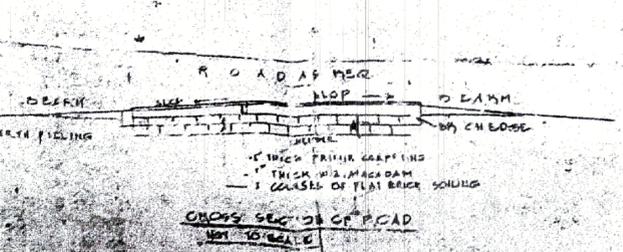
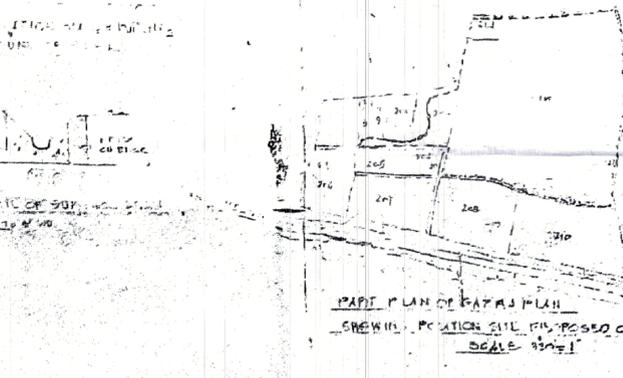
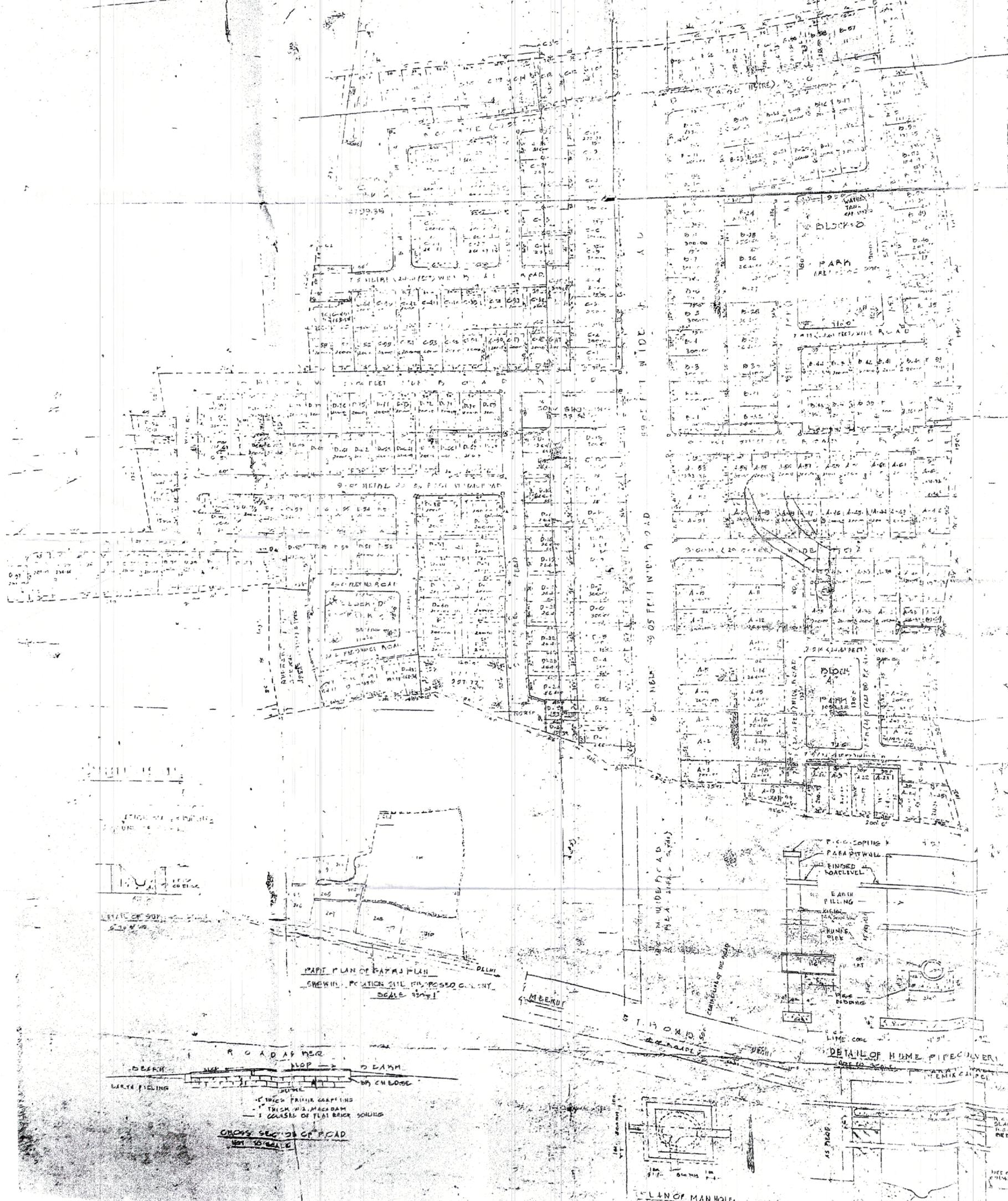
1. THE SITE IS LOCATED ALONG
 THE HIGHWAY DRAIN SECTION SHALL BE WITHIN THE
 FIRST CLASS DRAIN WITHIN THE SITE SHALL BE
 SAND THE BASE OF THE DRAIN SHALL BE 6" THICK
 CEMENT CONCRETE ALL ROAD JUNCTIONS SHALL
 HAVE A CURB OF 6" THICK WITH 6" THICK OF R.C.C.
 SLAB IN THE MIXED
 PAVEMENT - THE PAVEMENT SHALL HAVE A BOUNDARY WALL
 12" HIGH ALSO SHALL HAVE FASTER GRILL TOP FOR
 PREVENTION OF THE COLLAPSE OF BOUNDARY WALL
 SHALL BE IN FIRST CLASS BRICK MASONRY WITH A
 WORKER OF 1/2" CEMENT SAND THE PLASTER WORK
 SHALL BE IN 1/2" CEMENT SAND
 WATER SUPPLY THEIR SHALL BE WATER SUPPLY
 FOR LOCAL CONSUMPTION ONLY IN THE RESIDENTIAL
 COMPLEX FOR MAJOR WATER REQUIREMENT
 INDIVIDUAL SHALL HAVE THEIR OWN WATER SUPPLY
 ARRANGEMENT. THE PIPE LINE SHALL BE OF 1.5"
 SPECIFICATIONS.
 ELECTRICITY - LOW TENSION LINE IS A MAIN
 ON SITE AND SHALL BE SHIFTER ALONG MAJOR
 ROADS OF THE COMPLEX STREET LIGHTING
 SHALL BE PROVIDED ALL ALONG THE ROADS
 AS PER SPECIFICATION OF U.P.S.B. EACH
 PLOT HOLDER SHALL APPLY FOR ELECTRICAL
 CITY OF U.P.S.B.

BOUNDARY LINE OF COMPLEX
 ELECTRIC LINE
 DRAINS
 CULVERTS

NOTE
 CAPACITY OF WATER TANK - 185 KLTR

NOTE
 ROAD IS PARTLY DEVELOPED
 DRAINAGE CULVERT ARE DEVELOPED

Signature of Applicant
 SHAMA MOHTA
 30, Arch Street, Mangaluru, Kasaragod District



मेरठ विकास प्राधिकरण, मेरठ।

प्रकरण संख्या-81/19

जोन-सी 4 दिनांक 19.09.2024

ध्वस्तीकरण आदेश

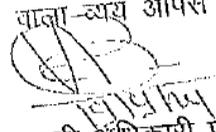
श्री राहुल छाबड़ा पुत्र श्री लक्ष्मणदास छाबड़ा व श्री वरुण छाबड़ा पुत्र श्री लक्ष्मणदास छाबड़ा द्वारा प्राईवेट नं०-03, खसरा संख्या 1938/1, 1938/2, 1934/1मि० व 1931/1, करबा मेरठ जगन्नाथपुरी, मेरठ पर लगभग 143.90 वर्ग मी० में पार्क भूमि/सार्वजनिक भूमि पर कब्जा करके आवासीय/व्यवसायिक निर्माण किया गया है, जिस पर प्राधिकरण द्वारा उ०प्र० नगर नियोजन एवं विकास अधिनियम-1973 की सुसंगत धाराओं के अन्तर्गत कार्यवाही करते हुए ध्वस्तीकरण आदेश दिनांक 04.11.2020 व 15.03.2022 पारित किये गये। श्री राहुल छाबड़ा व अन्य द्वारा मा० उच्च न्यायालय, इलाहाबाद में वाद संख्या 20295/2023 श्री राहुल छाबड़ा बनाम राज्य सरकार व अन्य योजित किया गया, जिस पर मा० उच्च न्यायालय द्वारा साम्यक सुनवाई उपरान्त आदेश दिनांक 16.06.2023 पारित किये गये। पारित आदेशों के कार्यकारी अंश निम्नवत् है:-

In View of above, the writ petition is disposed of in the following terms:-

- (i) The Vice Chairman of the respondent-Development Authority shall examine the issue of compounding of constructions, which have been admittedly raised without getting the map sanctioned.
- (ii) The petitioners shall be provided a copy of layout plan by the Development Authority on their application within a period of two weeks from today.
- (iii) The petitioners shall file detailed statement of their case in support of plea of compounding before the Development Authority on or before 10th of July, 2023.
- (iv) The Vice Chairman of the Development Authority shall decide the compounding aspect giving personal hearing in the matter on or before 15th of August, 2023, in accordance with the bye-laws and U.P. Urban Planning & Development Act, 1973
- (v) Till the fresh order is passed by the Vice Chairman of the Development Authority, the constructions of the petitioners shall not be demolished.

उपरोक्त आदेशों के बिन्दु संख्या (ii) के क्रम में मा० उच्च न्यायालय, इलाहाबाद द्वारा श्री राहुल छाबड़ा को प्राधिकरण में शमन आवेदन प्रस्तुत किये जाने हेतु दो सप्ताह का समय प्रदान किया गया था, जिसके सम्बन्ध में प्राधिकरण द्वारा पत्रांक संख्या 81/19/प्रवर्तन खण्ड जोन-सी/23 दिनांक 01.07.2023 व 81/19/प्रवर्तन खण्ड जोन-सी-4/23 दिनांक 25.07.2023 के माध्यम से मा० उच्च न्यायालय के आदेशों के क्रम में शमन आवेदन प्रस्तुत करने हेतु सूचित किया गया, परन्तु श्री राहुल छाबड़ा द्वारा अद्यतन कोई शमन आवेदन प्राधिकरण कार्यालय में प्रस्तुत नहीं किया गया है।

अतः आपको उ०प्र० नगर नियोजन एवं विकास अधिनियम-1973 की धारा-27(1) के अन्तर्गत आदेश दिया जाता है कि इस आदेश प्राप्ति के 15 दिन के अन्दर उक्त अनाधिकृत निर्माण को हटाकर इस कार्यालय को सूचित कर दें, अन्यथा उक्त अवैध निर्माण कार्य को मेरठ विकास प्राधिकरण, मेरठ द्वारा बिना आपको सूचित किये निर्धारित अवधि के पश्चात् ध्वस्त करा दिया जायेगा और इस पर होने वाला व्यय आपसे भू-राजस्व के बकाया के रूप में वसूल किया जायेगा।


प्रभारी अधिकारी प्रवर्तन,
मेरठ विकास प्राधिकरण,
मेरठ।



196
मेरठ विकास प्राधिकरण, मेरठ

अक्रमेणानुपावेन कार्यान्वयन न सिध्यति

Annexure - 3
Stamp of Integrity

दिनांक :- 25/03/2025

पत्रांक :- MeDAJ/24-25/E/11298-3

माननीय नेशनल ग्रीन ट्रिब्यूनल प्रिंसीपल बेंच, नई दिल्ली के वाद संख्या 1096/2024 चन्द्र शेखर गुप्ता बनाम उ0प्र0 सरकार आदि में मंगतपुरम कालोनी के ब्लॉक डी के पब्लिक पार्क का वाद कर्ता श्री चन्द्र शेखर गुप्ता को प्राधिकरण के टीम के साथ संयुक्त रूप से स्थलीय निरीक्षण आख्या के सम्बन्ध में

Dhiraj Yadav (JE)

Taken Time:-
Forwarded On:- Saturday, March 22, 2025 4:45:60 PM
Remark:-

प्रभारी अधिकारी प्रवर्तन,

कृपया अवगत कराना है कि माननीय नेशनल ग्रीन ट्रिब्यूनल प्रिंसीपल बेंच, नई दिल्ली के वाद संख्या 1096/2024 चन्द्र शेखर गुप्ता बनाम उ0प्र0 सरकार आदि में मंगतपुरम कालोनी के ब्लॉक डी के पब्लिक पार्क का वाद कर्ता श्री चन्द्र शेखर गुप्ता को प्राधिकरण के टीम के साथ संयुक्त रूप से स्थलीय निरीक्षण कर वर्तमान स्थिति से अवगत कराने हेतु आदेशित किया गया। जिसके क्रम में श्री चन्द्र शेखर गुप्ता द्वारा भी दिनांक 07.02.2025 के माध्यम से मंगतपुरम कालोनी के ब्लॉक डी के पब्लिक पार्क का स्थलीय निरीक्षण कराये जाने हेतु अनुरोध किया गया है।

माननीय नेशनल ग्रीन ट्रिब्यूनल प्रिंसीपल बेंच, नई दिल्ली के अनुपालन में वाद कर्ता श्री चन्द्र शेखर गुप्ता से दूरभाष पर वार्ता कर दिनांक 17.03.2025 की तिथि निर्धारित करते हुए प्राधिकरण उप-प्रभारी प्रवर्तन श्री धीरज सिंह यादव के साथ मंगतपुरम कालोनी के ब्लॉक डी, जिसका तलपट मानचित्र संख्या 146/89 प्राधिकरण से स्वीकृत है, का दिनांक 17.03.2025 को स्थलीय निरीक्षण कराया गया। स्थल निरीक्षण उपरान्त श्री चन्द्र शेखर गुप्ता द्वारा दिनांक 18.03.2025 के माध्यम से स्थल निरीक्षण से असंतुष्टता जताई गई है।

उक्त के सम्बन्ध में प्राधिकरण द्वारा दिनांक 22.03.2025 प्रातः 11:00 बजे की तिथि निर्धारित करते हुए श्री चन्द्र शेखर गुप्ता को मंगतपुरम कालोनी के ब्लॉक डी के गेट पर उपस्थित होकर प्राधिकरण टीम के साथ स्थलीय निरीक्षण में उपस्थित होने हेतु दिनांक 20.03.2025 को पत्र जारी किया गया। पत्र को प्रवर्तन के मेट श्री जगदीश शर्मा व श्री राकेश द्वारा श्री चन्द्र शेखर गुप्ता द्वारा पत्र पर अंकित पते 103, गली नं0-3, साईपुरम दिल्ली रोड, मेरठ पर जाकर वाद कर्ता को पत्र रिसिवड किये जाने का प्रयास किया गया। श्री चन्द्र शेखर गुप्ता द्वारा अंकित दूरभाष नं0-7906792648 पर वार्ता किये जाने हेतु प्रयास किया गया, जिस पर स्वीच ऑफ का सन्देश प्राप्त हुआ। स्थल पर मौजूद श्री चन्द्र शेखर गुप्ता के बड़े बेटे द्वारा दूसरा दूरभाष नं0-7302538639 उपलब्ध कराया गया, जिस पर दिनांक 21.03.2025 को 12:12 बजे वार्ता की गयी। किन्तु श्री चन्द्र शेखर गुप्ता द्वारा पत्र लेने एवं पुनः स्थल निरीक्षण करने से मना कर दिया गया तथा स्थल पर मौजूद श्री चन्द्र शेखर गुप्ता के परिवार के सदस्यों द्वारा स्थल पर पत्र को लेने से मना किया गया। पत्र को लेने से मना करने के उपरान्त पत्र को वाद कर्ता के गेट पर दिनांक 21.03.2025 को चस्पा किया गया है, जिसके जी0पी0एस0 फोटो संलग्न है। इसके उपरान्त श्री चन्द्र शेखर गुप्ता द्वारा दिनांक 18.03.2025 को दिये गये पत्र के क्रम में प्राधिकरण द्वारा पुनः दिनांक 21.03.2025 को पत्र जारी किया गया, जिसमें पुनः दिनांक 22.03.2025 प्रातः 11:00 बजे की तिथि निर्धारित करते हुए श्री चन्द्र शेखर गुप्ता को मंगतपुरम कालोनी के ब्लॉक डी के गेट पर उपस्थित होकर प्राधिकरण टीम के साथ स्थलीय निरीक्षण में उपस्थित होने हेतु पत्र जारी किया गया। पत्र को मेरी उपस्थिति में उपरोक्त मेटो द्वारा स्थल पर जाकर पुनः पत्र रिसिवड किये जाने का प्रयास किया गया। स्थल पर श्री चन्द्र शेखर गुप्ता के छोटे बेटे एवं इनकी पत्नी मिले, जिनको पत्र के सम्बन्ध में अवगत कराया गया एवं पत्र रिसिवड कराने हेतु प्रयास किया गया। किन्तु इनके द्वारा पत्र रिसिवड करने से स्पष्ट रूप से मना कर दिया गया। इसी बीच मेरे द्वारा 05:44 पी0एम0 को दूरभाष नं0-7302538639 पर श्री चन्द्र शेखर गुप्ता से वार्ता की गयी। वार्ता के क्रम में श्री चन्द्र शेखर गुप्ता द्वारा पत्र लेने एवं पुनः स्थल निरीक्षण न किये जाने के लिये मना किया गया। पत्र को पुनः दिनांक 21.03.2025 को श्री चन्द्र शेखर गुप्ता की पत्नी व छोटे बेटे की उपस्थिति में इनके गेट पर चस्पा किया गया है, जिसके फोटो जी0पी0एस0 फोटो संलग्न है।

प्राधिकरण द्वारा नियत तिथि 22.03.2025 को मंगतपुरम कालोनी के ब्लॉक डी के गेट पर मेरे व उपरोक्त मेटों द्वारा उपस्थित होकर श्री चन्द्र शेखर गुप्ता का प्रातः 11:00 बजे से 11:40 बजे तक इंतजार किया गया, परन्तु श्री चन्द्र शेखर गुप्ता उपस्थित नहीं हुए। जिसके उपरान्त मेरे द्वारा दूरभाष नं0-7302538639 पर वार्ता किये जाने का प्रयास किया गया, परन्तु श्री चन्द्र शेखर गुप्ता द्वारा कॉल रिसिवड नहीं की गयी। तत्पश्चात् मेरे द्वारा स्वयं ही स्थल की विडियोग्राफी की गयी, जिसमें श्री चन्द्र शेखर गुप्ता द्वारा संदर्भित पार्क भी सम्मिलित है।

आख्या सादर अवलोकनार्थ एवं अग्रिम आदेशार्थ प्रेषित है।

Anand Kumar Singh (Enforcement Officer)

Taken Time:- 2 days 23 hours 19 minutes
Forwarded On:- Tuesday, March 25, 2025 4:06:17 PM
Remark:- Seen

197



Meerut, Uttar Pradesh, India

Saipuram Industrial Area Saipuram Indu
Area, Surya Palace Colony, Meerut, Uta
250002, India

Lat 28.953567° Long 77.684625°

22/03/2025 11:39 AM GMT +05:30

198

Meerut, Uttar Pradesh, India
Saipuram Industrial Area Saipuram Indu
Area, Surya Palace Colony, Meerut, Uta
250002, India
Lat 28.953567° Long 77.684625°
22/03/2025 11:38 AM GMT +05:30

199



Meerut, Uttar Pradesh, India

Saipuram Industrial Area Saipuram Indu
Area, Surya Palace Colony, Meerut, Uta
250002, India

Lat 28.953567° Long 77.684625°

22/03/2025 11:38 AM GMT +05:30

e

200



Meerut, Uttar Pradesh, India

Saipuram Industrial Area Saipuram Indu
Area, Surya Palace Colony, Meerut, Uta
250002, India

Lat 28.953567° Long 77.684625°

22/03/2025 11:38 AM GMT +05:30